

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6950-6953/2024

[Arising out of impugned judgment and order dated 07-03-2024 in CWP-(PIL) No. 29/2024 07-03-2024 in CWP-(PIL) No. 30/2024 07-03-2024 in CWP-(PIL) No. 36/2024 07-03-2024 in CWP-(PIL) No. 42/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

(IA No. 69901/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 69903/2024 - EXEMPTION FROM FILING O.T., IA No. 287525/2024 - INTERVENTION APPLICATION, IA No. 150415/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 93491/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 15407-15410/2024 (IV-B)

(IA No. 150798/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 152875/2024 - INTERVENTION APPLICATION)

Date : 25-08-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Mr. Tushar Mehta, Solicitor General
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Madhav Sinhal, Adv.
Mr. Akshay Amritanshu, AOR
Mr. Nikunj Gupta, Adv.
Ms. Aakanksha, Adv.
Mr. Sarthak Arya, Adv.
Ms. Drishti Rawal, Adv.
Mr. Mayur Goyal, Adv.
Ms. Seema Sindhu, Adv.
Ms. Kirti, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Madhav Sinhal, Adv.
Mr. Nikunj Gupta, Adv.

Ms. Sabarni Som, Adv.
Ms. Aakanksha, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Sarthak Arya, Adv.
Ms. Karishma Malani, A.A.G.
Ms. Kirti, Adv.
Ms. Seema Sindhu, Adv.

For Respondent(s) : Mr. Uday Pratap Singh, Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Amit Sangwan, Adv.
Mr. Angrej Singh, Adv.

Mr. Amarjeet Singh, AOR

Mr. Paras Nath Singh, AOR
Mr. Mukesh Kumar Gaur, Adv.

Mr. Rahul Khurana, AOR

Mr. Maninderjit Singh Bedi, Advocate General
Mr. Vivek Jain, A.A.G.
Mr. Siddhant Sharma, AOR

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Mr. Mahi Pal Singh, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Saurabh Kumar Solnki, Adv.
Mr. Chaman Sharma, Adv.
Mr. Varun Varma, Adv.
Ms. Manisha Chawla, Adv.
Ms. Niharika Dwivedi, Adv.
Ms. Sawti Vishan, Adv.
Mr. Rakesh Vishan, Adv.
Mr. Shubham Rajhans, Adv.
Mr. Ishank Ranjan, Adv.
Mr. Parkhar Shukla, Adv.
Mr. Jatin Malik, Adv.
Mr. Dilip Kumar, Adv.
Mr. Abhishek Sharma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Both the learned State counsel for the State of Punjab and the State of Haryana in terms of order dated 28.02.2025 state that

honorarium for the member shall be fixed by them in consultation with the Chairman of the High-Powered Committee.

2. List on 08.12.2025.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR